

(d) The officers of Customs and Directorate of Revenue Intelligence have been alerted.

[*Translation*]

### Smuggling of Foodgrains

4811. ACHARYA VISHWANATH DAS SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether foodgrains are being smuggled to other countries; and

(b) if so, the number of smugglers apprehended during 1990-91 and 1991-92

in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Available reports indicate that foodgrains are being smuggled into the neighbouring countries like Nepal and Bangladesh. However, since smuggling is a clandestine activity it is not possible to estimate the quantity of this illegal outflow.

(b) The number of persons arrested for being involved in smuggling activities during the financial years 1990-91 and 1991-92 are given below.

	1990-91	1991-92
No. of persons arrested	3197	2393

\* Figure is provisional.

The figures of number of persons arrested for the smuggling of foodgrains alone are, however, not maintained separately.

[*English*]

### Compensation to victims of Road Accidents

4812. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the compensation given to the victims in the road accidents do not reach to the concerned persons in time and inordinate delay take place therein;

(b) if so, the reasons therefor;

(c) the steps taken to speed up the process of giving compensation money to the victims without delay;

(d) whether there is any proposal to provide an Interim compensation to the victims/ family soon after the accident to enable them to take proper treatment/ medicines; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). Government are aware of the delay in payment of compensation to victims of road accidents. This normally takes place due to cumbersome court procedure which is being followed by the Court. The procedure involves issue of notice, filing of written statements, framing of issues, examination of witness, recording of evidence etc. for which frequent